

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.172/2016
RT CP No.48/Chd/Pb./2017**

In the matter of:

Gurnam Singh. .Petitioner.

Versus.

M/s Nature Heights Infra Ltd. & Ors.Respondents.

Present: None.

As per the office report, no information as per proviso to rule 5 (1) of the Companies (Transfer of Pending Proceedings) Rules, 2016 has been furnished nor the name of Interim Resolution Professional has been proposed so far. The matter is now adjourned to 21.07.2017.


(Justice R.P.Nagrath)
Member (Judicial)

✓ July 04, 2017
Ashwani